

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 277 of 2018
IN
CP (IB) NO. 128/Chd/Hry/2017**

In the matter of:

Bank of India

....Petitioner-Financial Creditor

Vs.

OSIL Exports Ltd.

...Respondent-Corporate Debtor

And in the matter of :

CA No. 277/2018

Kanwal Goyal, Resolution Professional

...Applicant

Vs.

Krishan Kumar Gupta, Managing Director & Ors.

...Respondents

Present: Mr. Balwinder Kalsi, Advocate on behalf of Resolution
Professional.
CA Mr. Krishan Vrind Jain for Respondent No.1

CA No. 277/2018

Mr. P.D. Sharma who was representing the Resolution Professional seeks to withdraw his authority since he was one of the authorised representatives of the financial creditor at the time of admission of the petition. The permission is granted. Mr. Balwinder Kalsi Advocate has filed power of attorney on behalf of Resolution Professional.

For respondent No.1, Mr. Krishan Vrind Jain, Chartered Accountant has filed Memo of Appearance. When the matter was listed on 25.07.2018, a direction was issued to the Resolution Professional to provide the tabulated information by referring to the relevant documents to show as to how the transactions are preferential, but the compliance has not been made.

Learned counsel to the Resolution Professional seeks time to provide the necessary information in this regard. List the matter on 04.10.2018. The tabulated information as above be filed at least a week before the date fixed so that the matter can be heard in respect of rest of the respondents.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

August 31, 2018
Anchal